
(2022) 01 TDSAT CK 0055

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 38 Of 2022

North India Digital And Broadband Network Pvt Ltd	APPELLANT
Vs	
Sony Pictures Networks India Pvt Ltd	RESPONDENT

Date of Decision : 25-01-2022

Acts Referred:

Citation : (2022) 01 TDSAT CK 0055

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Shubham Jain, Sanya Dua, Abhishek Malhotra

Judgement

Admit. No notice need be issued because Ms. Sanya Dua, Advocate has appeared on behalf of respondent on advance notice.

Reply, if required may be filed within four weeks. Time for rejoinder, if required, shall be considered on the next date.

In the meantime, respondent should consider petitioner's reply to the impugned disconnection notice dated 5.1.2022 and address the issues relating to

claim for incentives and related accounting issues. Parties will be well advised to get in touch with each other for settlement of accounts and other issues within one week from today.

It appears from the pleadings that even after adjustment of petitioner's claim which are yet to be decided by the respondent, petitioner is liable to

pay approximately Rs. 54,000/- against the demand of Rs. 2.03 lakhs made through disconnection notice. Learned counsel for the respondent strongly

opposed the pleas of the petitioner and prays for dismissal of the petition. That shall be considered at the appropriate stage. That amount should be

paid but without any delay preferably, within two days. On such payment, the

impugned disconnection notice shall not be given effect to till the next date.

Post the matter under the head 'for directions' on 4.3.2022.